

## THE HIGH COURT OF KERALA

Telephone No: 2393901

No. J1(B)-76914/ 2016

ERNAKULAM  
Kochi-682 031  
Post Box No.2600  
Dated. 26.09.2016

### AUCTION NOTICE

The below mentioned articles of the High Court of Kerala, will be auctioned in public in the High Court premises on **15/10/2016** (15<sup>th</sup> October, 2016) at 11.30 am. If the date fixed for auction happens to be a holiday, the auction will be conducted on the next working day at the fixed time and place.

The details of the articles are shown below:

Sl No.	Description of articles	Number of Quantity
1.	Condenser Fan (1.6 HP)	25 Nos.
2.	Cooling coil with Alu. Fins	32 Nos.
3.	MS Pipe scrap	860 Kg.
4.	Iron scrap	45 Kg.

Those who intend to participate in the auction shall have the permission to see the articles in auction prior to the auction on the basis of their respective applications.

The auction will be conducted as per the existing laws and the minimum price for all the above articles collectively shall be fixed by the officer conducting the auction. Those who intend to participate in the auction shall remit an Earnest Money Deposit of ₹ 480/- (Rupees Four Hundred and Eighty only) before 11.00 am on the day of auction in the Accounts Section (G1) of the High Court and the receipt of the same shall be produced at the time of auction.

The intending bidders shall have the choice to quote the bid amount in a sealed cover and hand it over to the Auctioning Officer prior to the commencement of the auction. The sealed covers containing quotations will be opened before finalising the auction.

The auction shall be fixed temporarily in favour of the person who has offered the highest bid in the auction or in the sealed cover, which ever is higher and the bidder shall deposit the amount in full inclusive of the bid amount and tax as per the law, less the Earnest Money Deposit.

The EMD deposited by the bidders except of the person in whose favour the bid has been confirmed shall be returned immediately after the auction.

If the person in whose favour the auction is confirmed fails to deposit the bid amount within the time period fixed, the Earnest Money deposited by him shall be forfeited and be held responsible for loss if any, caused to the High Court for conducting the re- auction.

The articles auctioned shall be removed within three days from the date of the auction. In case of failure to do so, the High Court reserves the right to forfeit the bid amount and to conduct the re- auction of the articles or to release the said articles after levying the demurrage fees.

The Officer conducting the auction shall have the authority to annul or invalidate the auction and also to postpone the auction without assigning any reason.

The officer conducting the auction shall have the authority to take any decisions in matters pertaining to the auction. The decisions thus rendered shall be final.

(By Order)



**K.R. Jayaprakash Narayanan**  
Registrar (Administration)

Copy to:

1. The Director of Public Relations, Thiruvananthapuram
2. The District Collector, Ernakulam
3. The Tahsildar, Kanayannur Taluk Office, Ernakulam
4. The District Information officer, Ernakulam
5. The Public Relations Officer, High Court
6. The Security Officer, High Court
7. The Chief Accountant, High Court
8. The Civil Sergeant, High Court
9. The File